

Minutes of Auction meeting

In compliance of Hon'ble District Judge order dated 01.03.2021, a meeting of auction committee convened in my chamber today regarding the auction of shops/Stalls situated in Amroha on the basis of open bid for the financial year 2021-22. Members of the committee Miss. Priti Giri, Civil Judge (Jr.Div) and Mr. Sumit Yadav, Civil Judge (Jr.Div)/FTC are present in this meeting. Discussions were held with the members present in the meeting. It was discussed by the committee to auction the shops/stalls situated in the court premises on the basis of open bidding. The members of the committee ensured the minimum amount of the bid of the shops/stalls which could not be auctioned in the financial year 2020-21 should be fixed by including ten percent in the minimum amount fixed by the auction committee on 07-03-2020. The minimum amount of the bid for those shops which were auctioned in year 2020, should be fixed by including 10 percent amount in minimum amount of bid for the financial year 2021-22 .

Central Nazir is directed to make necessary arrangements for the auction of open bids of the above mentioned stalls / shops in front of the video conferencing room of District Court Amroha on 15-03-2021. Information of this be posted on the notice board of District Court Amroha, District magistrate Amroha, Sub divisionall Magistrate Amroha and All the Nagar Palika's of District Amroha. A copy of this information be sent to Server Room Amroha for uploading it on the official website of District Court Amroha. It is also directed that information of the same be published in one local news paper and same be sent to district information officer for proper publicity.

The terms and conditions of the contract will be as follows: -

- A. The contract period will start from 01 April 2021 till 31 March 2022.
- B. The licensee will be permitted to raise temporary shed & constructed shops, subject to the approval by the District Judge, for a period not exceeding 1 year.
- C. The proposed shed will be used for installation of photostat machine only. It will not be used for any other purpose except for the purpose for which the licence has been granted.
- D. The licensee will not sublet his shed to any person in any form or shape and will not allow any undesirable persons to assemble or create nuisance at the shed.
- E. The licensee will keep the premises allotted to him neat and clean and take all necessary precautions to ensure that Government property, is not damaged due to his negligence.

P. Kumar
05/03/2021

P. K. Yadav
05/03/2021

Vakuntha
5/3/2021

- F. The licensee shall be responsible for payment of Municipal taxes, Light bill, if any levied by the Municipal Board for the occupation of the shed.
- G. The District Judge shall be entitled to terminate the licence for default in payment of monthly installments of licence fee and non-payment of dues and for breach of terms and conditions of licence or any other conditions. In the event of two defaults in the payment of monthly installments the licence shall stand revoked.
- H. The District Judge shall be entitled to terminate the licence by giving one month's notice in writing.
- I. The licensee shall vacate the premises allotted to him and remove his property from the said premises on the expiry of the period of contract and on its termination for breach of the licence or any other reason. The cost of removal shall be borne by the licensee.
- J. In the special circumstances the District Judge reserves the right to terminate the licence without assigning any reason subject to the approval of the High Court.
- K. Intoxicated and Illegal items will not be sold in District Court Premises.
- L. Every food item should be according to the standard. If not in conformity with the standard, the District Judge, Amroha will have the full right to cancel the contract.
- M. The contractor who takes the contract of the cycle stand should be allowed a site and he should improvise the stand himself and start its functioning.
- N. If the contract is in favor of the bidder, the bidder will be required to write the thekanama/contract on the stamp of Rs 100 as per the rules. He has to follow the orders passed in this regard by the Hon'ble High Court Allahabad from time to time. For each shop / stall, a separate deposit will have to be deposited to participate in the tender, the details of which are as follows: -

Sr. No.	Name of the Shop/Stall	Minimum amount for the financial year 2021-2022	bid Security Amount for the year
1	Cycle Stand	1636800/-	163680/-
2	Canteen / BHOJNALAYA	375760/-	37576/-
3	Photo Stat-1	229900/-	22990/-
4	Photo Stat-2	205700/-	20570/-
5	Photography	255310/-	25531/-
6	Tea-Stall	454666/-	45466/-
7	Paan Stall-1	85250/-	8525/-
8	Paan Stall-2	84700/-	8470/-
9	Juice Stall	187550/-	18755/-
10	Milk Bar	30250/-	3025/-
11	Stationory Stall	7772/-	777/-
12	Computer Typing	150150/-	15015/-

Prakash
05/03/2021

Prakash
05/03/2021

Prakash
5/3/2021

- O. The contractor will mark the name of the two persons as guarantors with the Identity Card. Those contractors who do not deposit the money in time, then the money will be recovered from those guarantors.
- P. Those desirous of being included in the bid of shops / stalls, should deposit the security amount to the Central Nazir by 02:00 pm on 15.03.2021. The person who does not deposit the security amount will not be allowed to participate in the open auction.
- Q. Bids with less than the minimum amount of the bid indicated in the table mentioned above will not be accepted.
- R. If the bidder wants to participate in the open bid of more than one shop / stall, then he / she will have to deposit a separate amount for each shop / stall. If the bidder does not get the contract at the end of the auction, the money deposited by him will be returned. On receipt of the contract, the security amount will be returned as per the rules at the end of the financial year 2021-22.
- S. On completion of the contract period, on 31 March 2022, the contractor will remove his goods himself and give possession of the land to the Officer-in-Charge, Central Nazrat Section, District Court Amroha.
- T. Criminal and unwanted tendencies, individuals who have not deposited the contract installment in the past are prohibited from participating in the open auction. The District Judge can cancel the auction at any time without any notice, if any such facts are brought to the notice.
- U. Selling of plastic, polythene and smoking articles and inflammable substances will be completely banned in the District Court premises.
- V. The price list of each item will have to be provided by the contractor to the Central Nazarat Section, District Court Amroha.
- W. The decision of the District Judge on any dispute related to the contract will be final and acceptable.

The aforesaid proposal of the auction committee may kindly be placed before Hon'ble District Judge for approval.

Sumit
05/03/2021
(Sumit Kumar Yadav)
Civil Judge (Jr.Div)
FTC/Member
Auction Committee
District Court Amroha

Preeti
05/03/2021
(Preeti Giri)
Civil Judge (Jr.Div)
J.M/Member
Auction Committee
District Court Amroha

Akanksha
5/3/2021
(Akanksha Garg)
Addl. Civil Judge (Sr.Div)
A.C.J.M/ Chairperson
Auction Committee
District Court Amroha

0
Approved
08/03/2021
DISTRICT JUDGE
AMROHA